7

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO.1812/2002

Wednesday, this the 17th day of July, 2002

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. S.A.T. Rizvi, Member (A)

- 1. V.B.Panicker
 s/o Late K.Kesava Pillai
 Engineer-in-Chief's Branch
 Army HQ, Kashmir House
 New Delhi-11
- 2. S.P.Sharma
 s/o Late Ganga Ram Sharma
 Engineer-in-Chief's Branch
 Kashmir House
 Army Headquarters
 New Delhi-11

..Applicants

(By Advocate: Shri V.P.Sharma)

Versus

- 1. Union of India through the Secretary Ministry of Defence DHQ, PO, New Delhi-11
- 2. The Engineer-in-Chief
 Army Headquarters,
 Kashmir House, DHQ, PO
 New Delhi-11
- 3. College of Military Engineering EME PO Pune-31 411031

..Respondents

ORDER (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, VC (J):

We have heard Shri V.P.Sharma, learned counsel for applicants.

2. One of the main reliefs prayed for by the applicants in the present OA, as seen from paragraph 8 (iii), is as follows:-

"(iii) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondent to declare the

18/

7

result of examination for promotion from the post of LDC to UDC held in the year Jan, 1973 and if the applicants declare passed, direct the respondents to grant all the consequential benefits, as applicants are entitled to be treated as promoted to the post of UDC since Jan.73 for all purposes."

- To support the above relief, the applicants have para 8 (ii) that the impugned order in prayed 2.4.2002 (Annexure A-1) should be quashed and set aside. internal correspondence The impugned "order" is an officers regarding the concerned between representations submitted by the applicants, UDC on which had been written dated 4.9.2001. The relevant portion of this letter reads as follows:-
 - "2. It has been intimated by CME Pune result in respect of promotion even of LDC to UDC in MES conducted in Jan 73 not held with them. In view of this, is action can be taken an on dated 30 Aug representation 2001 respect of Shri V.B. Panicker, UDC. The may applicant please be informed accordingly.
- 4. V.P.Sharma, learned counsel has relied on the judgement of the Hon'ble Supreme Court in Dilbagh Rai Jerry Vs. Union of India & Ors. (AIR 1974 SC 130). submits that even though there is a delay in the present case of nearly 30 years since the cause of action arisen regarding the test held by the respondents for the posts of LDC and UDC in the month of January, 1973, nevertheless, according to him, the respondents ought to declared the same for which a directioin is sought Tribunal. We have seen the judgement of the from this Hon'ble Supreme Court in <u>Dilbagh Rai Jerry's case</u> (supra). and That case will not assist the facts in e facts in the present

case because nothing is stated in that case to warrant admitted is condoning the delay of nearly 30 years.

- is a settled law that this Tribunal cannot exercise jurisdiction on a matter which has arisen beyond immediately preceding the date institutioin, i.e., on 1.11.1982 under Sectioin 21 (2) of the Administrative Tribunals Act, 1985. Section 21 also Original limitation during which an provides the made to this Tribunal Application can be These provisions cannot be given a go-by adjudication. as contended by the learned counsel for applicants to re-open the matter of result of an examinatioin which was held as far back as January, 1973, about 30 years back.
- 6. Therefore, in the facts and circumstances of the case and having regard to the provisions of Section 21 of Administrative Tribunals Act, 1985, the OA is dismissed both on the grounds of limitation and jurisdiction.

(S.A.T. Rizvi)

Member (A)

(Mrs.Lakshmi Swaminathan)
Vice Chairman (J)

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